

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (SJ) No. 537 of 2010**

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Anand Prasad Baranwal @ Anand Baranwal & others ..... Appellants  
Versus  
The State of Jharkhand ..... Respondent

**CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA**  
**Through- Video Conferencing**

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For the Appellants : None  
For the State : None  
For the Informant : Mr. Kamdeo Pandey, Advocate  
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**08/Dated: 10/09/2021**

When the matter is called out, nobody appears on behalf of the appellant as well as State.

Further, no affidavit has been filed by the State as per the order dated 31.01.2020.

Mr. Kamdeo Pandey, the learned counsel for the informant has appeared.

State is reminded to file the custody report as directed by this Court earlier by the next date of hearing.

Accordingly, put up this case on 08.10.2021.

Let a copy of this order be given to the learned APP.

Let a copy of this order also be given to the learned Advocate General.

Later on, Mr. Suraj Kumar Verma, the learned APP has appeared.

**(Ratnaker Bhengra, J.)**